

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 5/RP/2020 in Petition No. 361/TT/2018

- Subject** : Review Petition No. 5/RP/2020 seeking review of order dated 8.11.2019 in Petition No. 361/TT/2018
- Date of Hearing** : 16.7.2020
- Coram** : Shri P.K Pujari, Chairperson
Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Review Petitioner** : Karnataka Power Transmission Corporation Limited
- Respondents** : Power Grid Corporation of India Limited & Ors
- Parties Present** : Shri Anand K Ganeshan, Advocate, KPTCL
Ms. Swapna Seshadri, Advocate, KPTCL
Ms. Ritu Apoorva, Advocate, KPTCL

Record of Proceedings

The matter was heard through video conference.

2. The learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of the order dated 8.11.2019 in Petition No.361/TT/2018. He submitted that the Review Petitioner has been erroneously held liable for the transmission charges for the period of mismatch between the COD of PGCIL transmission lines and the 220 kV bays of the Review Petitioner in order dated 8.11.2019 in Petition No.361/TT/2018. He submitted that there was substantial time over-run in case of the transmission lines of PGCIL and hence the Review Petitioner made alternate arrangements to meet the growing requirements of Bangalore city. He further submitted that PGCIL completed the transmission lines after a substantial time over-run of more than 10 years and therefore, PGCIL is liable for the delay and not the Review Petitioner. He also sought permission to file Written Submissions.

3. The Commission directed the Review Petitioner to submit its Written Submissions by 10.8.2020 and reserved the order on maintainability of the review petition.

By order of the Commission

sd/
(V. Sreenivas)
Dy. Chief (Law)

